

ORDER DATED 10.2.2009

Heard Shri D.K.Mehanty, learned counsel for the applicant and Shri S.K.Ojha, learned Standing Counsel, on whom a copy of the O.A. has been served, appearing for the Respondent-Railways.

The issue involved in this O.A. is regarding retention of ~~service~~ <sup>ten</sup> in case of mutual transfer which has a bearing on the seniority of the concerned employees. Annexure-A/7 to this O.A. is an order by the Chief Personnel officer (Respondent No.2), by virtue of which the applicant is entitled to relief he has sought in this O.A. Since there has been delay in implementation of this order, the applicant has approached this Tribunal. He has already submitted a representation dated 5.11.2008(Annexure-A/5) to the Respondent No.2 with copies <sup>to</sup> Respondent Nos. 4 and 5 for implementation of the orders issued vide Annexure-A/7. Since the representation of the applicant is pending consideration with Respondent No.2, it is considered necessary to direct the Respondents, particularly, Respondent Nos. 2 and 4 to consider the representation(Annexure-A/5) for the implementation of Annexure-A/7 within a period of 30 (thirty) days from the date of receipt of this order. *Ordered accordingly.*

With the above direction, this O.A. is disposed of at the stage of admission. No costs.

*Chapati*  
(C.R.MOHAPATRA)  
ADMINISTRATIVE MEMBER